

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB NO. (IB)-332 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE COMPANY: M/s Lakshmi Steels Vs. M/s Hounslow Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. C Rajaram, Advocate Mr. Kapil Goel, RP		
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	For the Respondent:	Mr. Sandeep Bajaj & Ms. Aakanksha Nehra, Advocates Mr. Akshay Chandra & Mr. Aditya Chandra, Advocates		
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ORDER

A request for adjournment is being made by the counsel for the Applicant. His locus has been questioned by the RP in this case. This Bench needs to be satisfied on this aspect.

At request of the applicant adjourned to 29th January, 2018.

Two applications are stated to have been filed on behalf of the Financial Creditors. Notice of the same has been accepted by the RP. Since the file is not before us, let it be listed on the next date of hearing.



CA No. 9/2018 has been filed by the RP praying for directions and action against the ex-Directors for wilful concealment of material facts. Ld. Counsel for the RP submits that the CD has withheld the details of all their Bank accounts.

Notice of the same is accepted by the Counsel for the suspended Directors. Reply, if any, be filed before the next date. Suspended Directors are also directed to be present on the next date of hearing.

To come up on 29th January, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)